

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction )**

**Appeal No. 25 of 2014 & IA No. 233, 278 & 279 of 2014**  
**&**  
**APPEAL No. 179 of 2014 & I.A. No. 290 of 2014**

**Dated : 19<sup>th</sup> September, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Appeal No. 25 of 2014 &  
IA No. 233, 278 & 279 of 2014**

**M/s SESA Sterlite Ltd. ...Appellant (s)**  
**Versus.**  
**Orissa Electricity Regulatory Commission & Anr. ...Respondent(s)**

**Counsel for the Appellant(s) : Mr. Amit Kapur  
Ms. Poonam Verma  
Mr. Akshat Jain**

**Counsel for the Respondent(s) : Mr. G. Umapathi  
Mr. Rutwik Panda for R-1  
Ms. Anshu Malik for R-1  
Mr. Pradeep Misra  
Mr. Manoj Kr. Sharma for SLDC  
Mr. Raj Kumar Mehta  
Ms. Ishita Chudhary Das Gupta  
for R-2**

**APPEAL No. 179 of 2014 &  
I.A. No. 290 of 2014**

**GRIDCO ...Appellant (s)**  
**Versus**  
**M/s SESA Sterlite Ltd. & Anr. ...Respondent(s)**

**Counsel for the Appellant (s) : Mr. Raj Kumar Mehta  
Ms. Ishita Chudhary Das Gupta**

**Counsel for the Respondent (s) : Mr. Amit Kapur  
Ms. Poonam Verma**

**Mr. Akshat Jain for R-1  
Mr. Rutwik Panda  
Ms. Anshu Malik for R.2**

**ORDER**

We have heard the learned counsel for the parties.

After putting some queries, Mr. Amit Kapur, the learned counsel for the Applicant seeks some time to file an affidavit regarding the outputs, generation and supply with regard to Unit II from 2010 onwards.

Post the matter for further hearing on **25.09.2014**.

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

**Ts/Vg**